

[Translation]

**Cases of Untouchability**

3554. SHRI R. P. SUMAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of cases registered State-wise in the country during the last three years under the Protection of Civil Rights Act and the action taken on these cases and if no action has been taken, the reasons therefor;

(b) the total number of cases out of the aforesaid cases which were referred to courts after making an inquiry and the number of cases in which punishment was awarded and the number of the cases which were closed; and

(c) whether keeping in view the seriousness of the aforesaid cases Government propose to take any action and if so, the outlines thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) and (b). The Central Government have placed on the Table of Lok Sabha the Annual Reports on Protection of Civil Rights Act 1955 for the years 1981 and 1982 and 1983 on 23.12.1983 and 10.4.1985 respectively. These Reports contain information regarding the number of cases registered under PCR Act, State-wise in the country, number of cases closed by police after investigation, number of cases ending in conviction and acquittal. The Report for the year 1984 will be laid on the Table of Lok Sabha in due course.

(c) As required under Section 15A (2) of the PCR Act, 1955, the State Government/U.T. Administrations are taking measures like setting up of special Courts/Mobile Courts for speedy disposal of the cases, provision of legal aid to Scheduled Caste victims, appointing officers for initiating or exercising supervision over prosecution, appointment of Committees at appropriate levels for review of the working of PCR Act.

**Scheme to Constitute Special Area Authorities in places of Religious Importance**

3555. SHRI MOHD. AYUB KHAN : Will the minister of TOURISM and CIVIL AVIATION be pleased to state whether, there is remarkable increase in the number of tourists during the last three years after the constitution of Special Area Authority in Buddhist place of pilgrimage, Sanchi and if so, whether there is any scheme to constitute such Authorities of other places of great religious importance ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : The information is being collected and will be laid on the Table of the Lok Sabha.

[English]

**Civic Amenities to Slum Dwellers who have encroached into the Land belonging to International Airport Authority of India, Bombay**

3556. SHRI GURUDAS KAMAT : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) Whether it is a fact that no civic amenities have been provided to the thousands of slum dwellers who have encroached into the land belonging to International Airport Authority of India in Bombay and have been living there for over one decade;

(b) if so, what are the reasons therefor;

(c) whether the Government have received any communication from the Government of Maharashtra to issue 'No Objection Certificate' for regularisation of these hutments and to enable the State Government to provide necessary amenities in the areas;

(d) if so, whether the request of the Maharashtra Government is under consideration of the Central Government and when a decision is likely to be taken in the matter; and

(e) if not, whether the Government would take expeditious steps to shift these people to alternative sites in consultation with Government of Maharashtra ?